

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 07**  
**145/241/ND/2018**

**IN THE MATTER OF:**

M/s. Naresh Gupta	...	Applicant/Petitioner
Vs		
M/s. Anupam Mahajan & Ors.	...	Respondent

**Order under Section 241 of the Companies Act, 2013.**

**Order delivered on 09.03.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH KUMAR SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE AND VC)**

**PRESENT:**

For the Applicant	:	Mr. Ramesh Singh, Sr. Adv., Sumit K. Batra, Mr. Manish Khurana, Advs.
For Respondent	:	Mr. P. Nagesh, Sr. Adv. Mr. Harshal Kumar, Advs.

**ORDER**

Ld. Sr. Counsel Mr. Ramesh Singh for the petitioner appeared and states that application no. CA-1819/2019 has not been listed and it is relevant for the purpose of adjudication in the present matter.

Ld. Sr. Counsel is directed to move the registry for the listing of the same on the next date of hearing.

At the request of Ld. Sr. Counsel, list the matter again **on 06.07.2023.**

-sd-  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-  
**(AVINASH KUMAR SRIVASTAVA)**  
**MEMBER (TECHNICAL)**